

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-511**  
**(IB)-296(PB)/2022**

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Prabodh Kumar Tiwari

**.....Respondent**

**SECTION**

U/s 95 (1) of (IBC)

**Order delivered on 06.02.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

This Tribunal vide order dated 04.01.2023, directed the Petitioner to file a valid authorization for assignment of the proposed IRP. The same is on record.

Heard. **Orders Reserved.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**